

Institute, Calcutta, for the year 1996-97, together with the Auditors' Report on the Accounts.

- (ii) Reveiw by Government on the working of the above Institute.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in library, see No. LT-164/98]

I. Report (1996-97) of the Union Public Service Commission, New Delhi and Memorandum explaining reasons for non-acceptance of the advice of UPSC.

II. Notifications of the Ministry of Personnel, Public Grievances and Pensions.

III. A copy of Economic Survey for the year 1997-98.

The Minister of State in the Ministry of Personnel, Public Grievances and Pensions SHRI JANARTHANAM S.M.: I lay on the table—

I. A copy each (in English and Hindi) of the following papers, under clause (1) of Article 323 of the Constitution:—

(i) Forty-seventh Annual Report of the Union Public Service Commission, New Delhi, for the year 1996-97.

(ii) Memorandum explaining reasons for non-acceptance of the advice of the Union Public Service Commission referred to in Chapter VIII of the above Report [Placed in Library See No. LT-172/98]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) GSR. 284, dated July 12, 1997 publishing the Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1997, relating to the Maharashtra Cadre.

(2) GSR. 285, dated July 12, 1997 publishing the Indian Administrative Service (pay) Second Amendment Rules, 1997, relating to the Maharashtra Cadre.

(3) GSR. 286, dated July 12, 1997 publishing the Indian Administrative Service (Fixation of Cadre Strength) third Amendment Regulations, 1997, relating to the Rajasthan Cadre.

(4) GSR. 287, dated July 12, 1997 publishing the Indian Administrative Service (Pay) third Amendment Rules, 1997, relating to the Rajasthan Cadre.

(5) GSR. 304, dated August 9, 1997 publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1997, relating to the Andhra Pradesh Cadre.

(6) GSR. 305, dated August 9, 1997 publishing the Indian Administrative Service (Pay) Fourth Amendment Rules, 1997, relating to the Andhra Pradesh Cadre.

(7) GSR. 309, dated August 16, 1997 publishing the Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1997, relating to the Manipur — Tripura Cadre.

(8) GSR. 310, dated August 16, 1997 publishing the Indian Police Service (Pay) Fourth Amendment Rules, 1997, relating to the Manipur—Tripura Cadre.

(9) GSR. 344, dated October 4, 1997 publishing the Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1997, relating to the Rajasthan Cadre.

(10) GSR. 345, dated October 4, 1997 publishing the Indian Police Service (Pay) Fifth Amendment Rules, 1997, relating to the Rajasthan Cadre.

(11) GSR. 346, dated October 4, 1997 publishing the Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1997, relating to the Jammu & Kashmir Cadre.

(12) GSR. 347, dated October 4, 1997 publishing the Indian Police Service (Pay) Sixth Amendment Rules, 1997, relating

to the Jammu & Kashmir Cadre. [Placed in Library See No. LT-171/198] for (1) to (12)

III. A copy (in English and Hindi) of the Economic Survey, for the year 1997-98. [Placed in Library. See No. LT-200/198]

I. Report and Accounts (1996-97) of Gujarat State Seeds Corporation Limited, Gandhinagar and related papers.

II. Report and Accounts (1996-97) of State Farms Corporation of India Limited, New Delhi and related papers.

III. Report and Accounts (1996-97) of National Oilseeds and Vegetable Oils Development Board, Gurgaon and related papers.

IV. Notification of Ministry of Agriculture.

कृषि मंत्रालय में राज्य मंत्री (श्री सोमपाल): मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में):—

I. (क) 1996-97 के वर्ष के लिए गुजरात स्टेट सीड्स कारपोरेशन लिमिटेड, गांधीनगर का इक्कीसवां वार्षिक प्रतिवेदन, और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित।

(ख) उपर्युक्त कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा।

[पुस्तकालय में रखी गयी देखिये सं० एस०टी०-166/98]

II. (क) 1996-97 के वर्ष के लिए स्टेट फार्स कारपोरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का अठ्ठाईसवां वार्षिक प्रतिवेदन, और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित।

(ख) उपर्युक्त कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा।

(2) ऊपर (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाले विवरण (अंग्रेजी तथा हिन्दी में)।

[पुस्तकालय में रखी गयी देखिये सं० एस०टी०-165/98]

III. (1) राष्ट्रीय तिलहन और वनस्पति तेल विकास बोर्ड अधिनियम, 1983 की धारा 14 की उपधारा (4) और धारा 16 की उपधारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में):—

(i) 1996-97 के वर्ष के लिए राष्ट्रीय तिलहन और वनस्पति तेल विकास बोर्ड, गुडगांव, हरियाणा का तेरहवां वार्षिक प्रतिवेदन, और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन सहित।

(ii) उपर्युक्त बोर्ड के कार्यकरण की सरकार द्वारा समीक्षा।

(2) ऊपर (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाले विवरण (अंग्रेजी तथा हिन्दी में)।

[पुस्तकालय में रखी गयी देखिये सं० एस०टी०-169/98]

IV. बहु-राज्य सहकारी सोसाइटी अधिनियम, 1984 की धारा 109 की उपधारा (3) के अधीन बहुराज्य सहकारी सोसाइटी (विशेषाधिकार, संपत्ति और निधियों, लेखा, लेखा-परीक्षा, परिसमापन, डिक्रियों, आदेशों और विनिश्चयों का निष्पादन) (संशोधन) नियम, 1998 को प्रकाशित करने वाली कृषि मंत्रालय (कृषि एवं सहकारिता विभाग) की अधिसूचना सां०क्रा० 75 (अ) दिनांक 11 फरवरी, 1998 की एक प्रति (अंग्रेजी तथा हिन्दी में)

[पुस्तकालय में रखी गयी देखिये सं० एस०टी०-365/98]

RESIGNATION BY MEMBER

MR. CHAIRMAN: I have to inform the Members that I have received a letter from Shri Sunder Singh Bhandari, a Member representing the State of Rajasthan, resigning his seat in the Rajya Sabha. I have accepted his resignation with effect from 26th April, 1998.

STATEMENTS REGARDING ORDINANCES

(i) Employees Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1998.

(ii) Payment of Gratuity (Amendment) Ordinance, 1998.

श्रम मंत्री (डा० सयनारायण जटिया): मैं उन परिस्थितियों को स्पष्ट करने वाले दो विवरण (अंग्रेजी